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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

CCP No.400/92 in OA 30/91 Sh.Chander Prakash

Date of decision:16.4.93
Petitioner

versus

Sh.H.A.Yadav,
Director,
Directorate of Printing,
Ministry of Urban Development
New Delhi.

Respondents

Coram: The Hon'ble Mr.Justice V.S.Malimath, Chairman
The Hon'ble Mr.B.N.Dhoundiyal, Member(A)

For the Petitioner

.. Dr. Vallabha Datta,

Counsel.

For the Respondents

.. Sh.K.C.Mittal, Counsel.

ORDER (ORAL)

(By Hon'ble Mr.Justice V.S.Malimath, Chairman)

The order which has been passed by us in CCP 138/92 in OA No.1417/90 today shall govern this case as well.

(B.N.Dhoundiyal)

Member (A)

SNS 160493 (V.S.Malimath)

Milial

Chairman

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Central Administrative Tribunal Principal Bench New Delhi

CCP No.138/92 in OA 1417/90

Date of decision:16.04.93

Smt.Asha Devi Srivastava

Petitioner

versus

Sh.P.K.Roy, General Manager, Government of India Press, Rouse Avenue Road, New Delhi & anr.

Respondents

Coram: The Hon'ble Mr.Justice V.S.Malimath, Chairman
The Hon'ble Mr.B.N.Dhoundiyal, Member(A)

For the petitioner

.. Sh.R.P.Oberoi, Counsel.

For the Respondents

.. Sh.P.H.Ramchandani,

Senior Counsel.

ORDER (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

In accordance with the direction in judgement as clarified by order dated 26.2.93, scheme has been prepared and lists have been made for granting compassionate appointments in the Government of India Press. Separate lists have been drawn up as directed by the Tribunal for different categories of posts. On scrutiny, we find that there is really no justification for making separate lists under the heading'Group D', under the heading'Safaiwala' under the heading'Mali'. We say so for the reason that all these Group 'D' are posts and the qualifications prescribed for these categories of

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lists posts are the same. As the Group 'D', Safaiwala and Mali have already been prepared and all that now required is to integrate them into a single list arranging in the order of their merit as the per the direction in the judgement and clarification already issued. We are satisfied from the material placed before us that an honest effort has been made to prepare the scheme in accordance with the judgement of the Tribunal. Hence, we consider it appropriate to drop these proceedings.

it However, is necessary to bear in mind that all cases for compassionate appointments must be on compassionate basis with utmost dealt with We do expect the authorities to bear expedition. this aspect in mind and make earnest effort accommodate as many persons as possible by granting. compassionate appointments in the respective cadres. With these observations, these contempt proceedings are dropped. Notice of contempt is discharged.

(B.N.Dhoundiyal)

Member(A) SNS

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(V.S.Malimath)
Chairman

Administrative Fribunal
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